

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No. Not Known  
PS: Rajouri Garden  
State Vs. Madhu  
U/s Not Known  
24.06.2020**

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Asheesh Raizada, Ld.Counsel for the applicant/accused through VC.

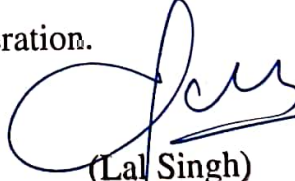
This bail application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused Madhu for grant of anticipatory bail.

Reply to the above application has already been received on behalf of SI Sanjeet Singh.

As per the reply of SI Sanjeet Singh, complainant Ankit Kapoor has filed a complaint vide Dy. No.LC 817/SHO/Rajouri Garden dated 25.05.2020 against Ms. Madhu, regarding cheating of money. Further, as per the reply dated 22.06.2020 of SI Sanjeet Singh, no FIR has been registered on the said complaint till date as the complaint is pending inquiry.

Issue notice to IO of the case to file fresh reply to the above application, returnable for 26.06.2020.

Put up on 26.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**FIR No. 10/2020**

**PS Patel Nagar**

**U/s 354/376/506 IPC r/w Section 6 & 8 of POCSO Act**

**State Vs. Vinod**

24.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video  
conferencing on Cisco Webex.  
Sh.Rajeev Sharma, Ld. Counsel for the applicant/accused.  
None from DCW.  
IO is absent.

Matter is listed today for consideration on the application u/s  
439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim  
bail.

Let concerned Legal Counsel from DCW be notified for the  
next date of hearing.

Issue Notice to the IO of the case, returnable for 26.06.2020.

As per order dt. 09.06.2020, victim is stated to be not been  
able to appear before the Court because of her Covid-19 positive situation.

Put up on 26.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/TIC/Delhi  
24.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**Bail Application No. 1269**

**FIR No. 340/2020**

**PS Nangloi**

**U/s 394/397/411/34 IPC**

**State Vs. Vinod Kumar**

24.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh. Satender Kumar, Ld. Counsel for the applicant/accused.  
SI Bhagwati Prasad in person on behalf of the IO.


This second application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

SI Bhagwati Prasad has filed reply to the above application alongwith previous involvement report of the applicant/accused.

SI Bhagwati Prasad submits that in this case, as yet, the Charge-sheet has not been filed.

At this stage, Id. Counsel for the applicant/accused submits that the present application may be kept pending.

Accordingly, put up on 30.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020(P)  
Contd.....2.

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**At 02:30 PM :**

At this stage, application is taken up again as it is informed by the Reader of this Court that next date given as 30.06.2020 is holiday.

Present : Sh. M.A.Khan, Id. Addl. P.P. for the State through Video conferencing on Cisco Webex.

In the morning, in this case, next date was given as 30.06.2020, which happened to be holiday.

Therefore, the date already given as 30.06.2020 is hereby cancelled and now next date is given as 01.07.2020.

At this stage, the reader has been informed telephonically to the Id. Counsel for the applicant/accused regarding change of date.

Ct. Vandana, Naib Court of this Court is directed to inform the IO about the change of next date of hearing as 01.07.2020.

Now to come up on 01.07.2020 for consideration.

(Lal Singh)  
ASL-05(W)/THC/Delhi  
24.06.2020(P)

24/06/2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**Bail Application No.1272**

**DD No.1**

**PS: Tilak Nagar**

**State Vs. Simranjeet Singh @ Simar**

**U/s 53/116 DP Act**

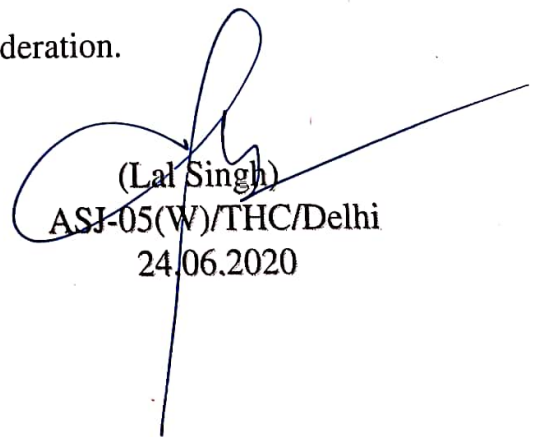
**24.06.2020**

**Present :** Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Amit Saini, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Issue notice to IO/SHO concerned to file reply to the above application, returnable for 26.06.2020.

Put up on 26.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**Bail Application No.1270  
FIR No.476/20  
PS: Rajouri Garden  
State Vs. Vineet Tetri  
U/s 323/341/379/34/506 IPC**

24.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.A.D. Malik, Ld. Counsel for the applicant/accused through VC.  
Sh. Atul Kumar Sharma, Ld.counsel for the complainant.  
IO is absent.

This bail application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused Vineet Tetri for grant of anticipatory bail.

Reply to the above application has not been filed.

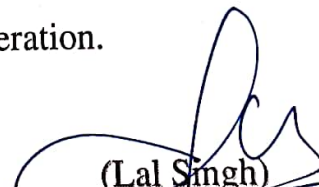
Issue notice to IO of the case to file reply to the above application, returnable for 27.06.2020.

No coercive steps shall be taken against the applicant/accused till next date of hearing i.e. 27.06.2020.

Copy of this order be sent to IO/SHO concerned.

Copy of order be given dasti, as prayed.

Put up on 27.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**Bail Application No.1266**

**FIR No. Not Known**

**PS: Tilak Nagar**

**State Vs. Ankush Kumar**

**U/s Not Known**

24.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Jitender Kumar Tomar, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Ld. Counsel for the applicant/accused submits that the FIR number is not known as yet.

At the request of Ld. Counsel for applicant/accused, matter is adjourned for 01.07.2020.

Put up on 01.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

Bail Application No.1233/2020

FIR No.89/19

PS: Khyala

State Vs. Karn @ Karana

U/s 326/34 IPC

24.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Manoj Sharma, Ld. Counsel for the applicant/accused.  
IO/SI Sunil Kumar in person.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

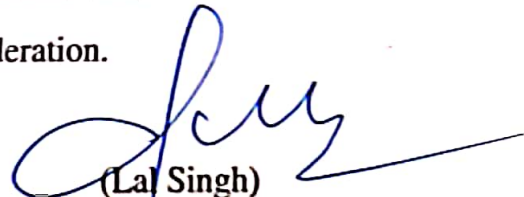
On last date of hearing notice was issued to the complainant.

However, IO has filed reply stating that he has served the notice to the complainant but complainant is not present today.

IO is directed to file report regarding previous involvement of applicant/accused, returnable for 27.06.2020

Issue notice to concerned Jail Superintendent, Tihar to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 27.06.2020.

Put up on 27.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020



IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI

Bail Application No. 1268  
FIR No. 385/2020  
PS Tilak Nagar  
U/s 498A/306 IPC  
State Vs. Sachin Gupta

24.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video  
conferencing on Cisco Webex.  
Sh.Komal Sharma, Ld. Counsel for the applicant/  
accused.  
IO is absent.

This application u/s 439 Cr.P.C. has been filed on behalf of the  
applicant/accused for grant of bail.

Reply has been received on behalf of SI Harish Chander.

Issue Notice to the IO/SHO concerned to file report regarding  
previous involvement of the applicant/accused for 27.06.2020.

**Ld. Counsel for the applicant/accused submits that on the next  
date of hearing, he want to appear through video conferencing and he  
submits that on page no. 3 of his application, his mobile number and e.mail  
I/D is mentioned.**

Put up on 27.06.2020 for consideration.

  
(Lal Singh)

ASJ-05(W)/THC/Delhi

24.06.2020(P)

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.728/20  
PS: Nangloi  
State Vs. Mohd. Wasim  
U/s 354B/324/34 IPC**

24.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Robin Kumar, Ld. Counsel for the applicant/accused through VC.  
Complainant/prosecutrix in person.  
IO/SI Surender Singh in person.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

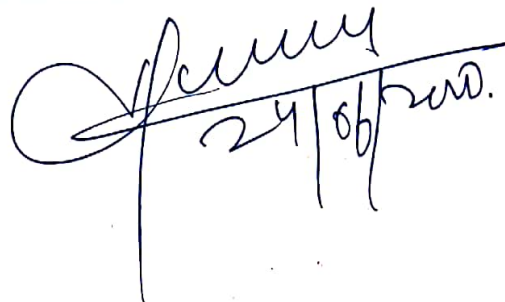
On 23.06.2020 Ld. ASJ/Spl. Judge, NDPS has directed the IO to ensure the presence of complainant/prosecutrix for argument for today i.e. 24.06.2020.

Complainant/prosecutrix is present in the court.

Heard.

Ld. Counsel for the applicant/accused submits that complainant and accused are neighbourer and they both used to put Rehri and there is some dispute between them regarding the Rehri. He further submits that the complainant/prosecutrix wants that applicant/accused should not put Rehri in the locality and due to this reason, she has falsely implicated the applicant/accused.

Page 1 of 2

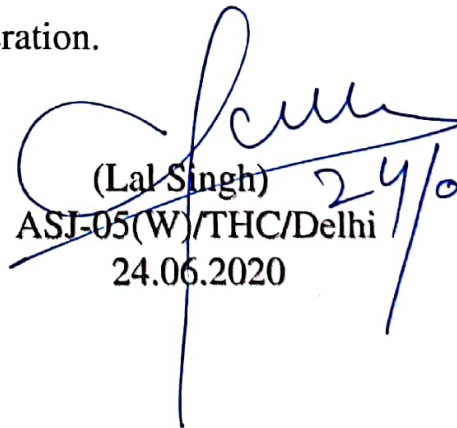
  
24/06/2020

IO has filed reply to the above application stating that complainant and applicant/accused both are residing in the same block. It is also mentioned in the reply of IO that there is another case u/s 307/34 IPC against applicant/accused Waseem @ Chaua.

Complainant/prosecutrix submits that the family members of the applicant/accused is still threatening her.

Therefore, IO is directed to file reply regarding the allegation of threat as advanced to the complainant/prosecutrix, returnable for 27.06.2020.

Put up on 27.06.2020 for consideration.

  
(Lal Singh) 24/06/20  
ASI-05(W)/THC/Delhi  
24.06.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 156/2018  
PS Kirti Nagar  
U/s 324/354/420/307/34 IPC  
State Vs. Suraj Shastri**

24.06.2020

**This application has been received from filing Section  
as the trial of this case is stated to be pending in this Court.**

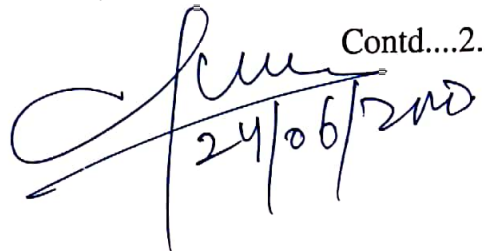
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video  
conferencing on Cisco Webex.  
Sh. Neeraj Kumar Singh, Ld. Counsel for the  
applicant/accused through Video conferencing on Cisco  
Webex.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of bail.

Ld. Counsel for the applicant/accused submits that the  
applicant/accused is not involved in any other case.

Issue Notice to the IO/SHO concerned to file reply as  
well as previous involvement report of the applicant/accused for  
29.06.2020.

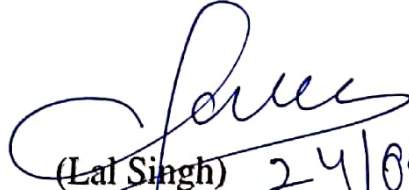
Also issue Notice to the concerned Jail Supdt., to file  
report regarding conduct of the applicant/accused as well as period of  
custody of the applicant/accused, returnable for 29.06.2020.

  
Contd....2.  
24/06/2020

: 2 :

Notice be also issued to the complainant through IO/SHO concerned, returnable for 29.06.2020.

Put up on 29.06.2020 alongwith main file for consideration.

  
(Lal Singh) 24/06/20  
ASJ-05(W)/THC/Delhi  
24.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 195/2018**

**PS Mianwali Nagar**

**U/s 307/34 IPC & 25/27/54/59 Arms Act**

**State Vs. Pankaj @ Dinesh**

24.06.2020

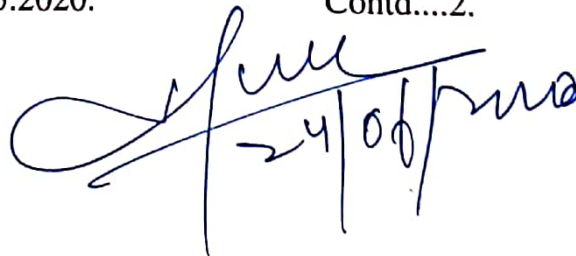
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Indu Bhushan, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Reply to the above application on behalf of SI Ritu Raj is already on record alongwith previous involvement report of the applicant/accused.

Ld. Counsel for the applicant/accused submits that the applicant/accused is in custody since 13.07.2018. He further submits that the applicant/accused is not involved in any other case. He also submits that the present application has been filed by the applicant/accused under the criteria laid down by HPC of the Hon'ble High Court of Delhi dt. 18.05.2020.

Contd....2.

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Previous involvement report of the applicant/accused has been filed twice by SI Ritu Raj, as per which except the present case, no other case is mentioned against the applicant/accused.

Supdt., Central Jail No.3, Tihar, Delhi has also filed the conduct report and custody period report of the applicant/accused and as per which, accused was admitted in Jail on 14.07.2018 in FIR No. 195/2018 PS Mianwali Nagar and since then, he is lodged in Jail and further his conduct is satisfactory as no punishment has been found recorded against the applicant/accused during his stay in Jail.

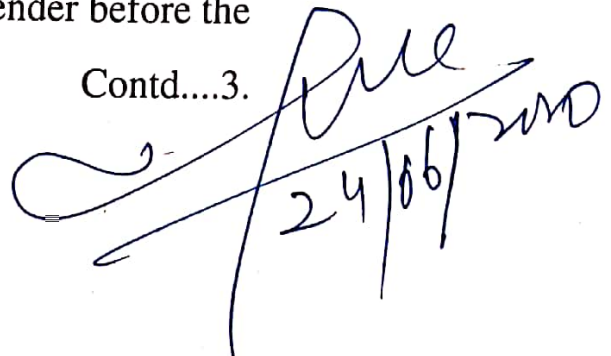
In view of the above facts & circumstances, it is clear that this application falls under the criteria laid down by HPC of the Hon'ble High Court of Delhi.

Accordingly, the applicant/accused is admitted on interim bail for a period of 45 days from the date of his release subject to furnishing Personal bond for a sum of Rs. 25,000/- (Rupees twenty five thousand only) with one surety in the like amount to the satisfaction of Trial Court/concerned duty MM.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

The applicant/accused shall surrender before the

Contd....3.

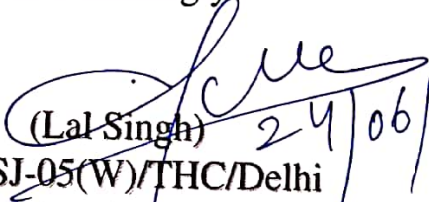
A handwritten signature in blue ink, followed by the date '24/06/2018' written in black ink.

: 3 :

concerned Jail Supdt. on expiry of interim bail for a period of 45 days.

Copy of this order be sent to the concerned Jail Supdt.

The application is disposed of accordingly.

  
(Lal Singh) 24/06/2020  
ASJ-05(W)/THC/Delhi  
24.06.2020(P)



IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.882/15  
PS: Nihal Vihar  
State Vs. Anil  
U/s 302/307/34 IPC

24.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Dr.A.P.Singh, Ld. Counsel for the applicant/accused through VC.

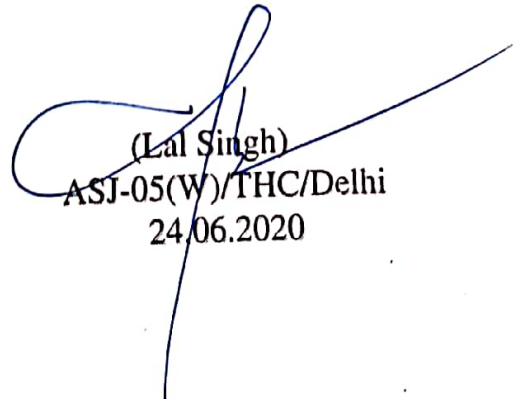
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Anil for grant of interim bail.

Reply has been received on behalf of Inspector Jitender Dagar, ATO, Nihal Vihar.

Heard for some time.

At the request of Ld. Counsel for applicant/accused, matter is adjourned for 26.06.2020.

Put up on 26.06.2020 for further arguments on above application.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 15/2018**

**PS Ranhola**

**U/s 302/34 IPC**

**State Vs. Jacob @ Gannu & others**

**24.06.2020**

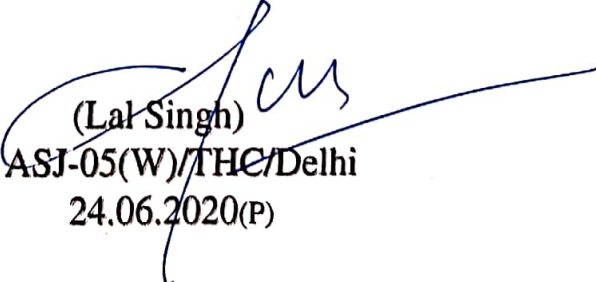
**Present :** Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Pankaj Kandpal,Ld. Counsel for the applicant/accused Naushad through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Naushad for grant of interim bail.

Reply to the above application has been already filed by SI Amit Rathi.

As per reply of SI Amit Rathi, accused Naushad has moved another application which is pending for hearing for 25.06.2020.

Therefore, this application be put up on 25.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.526/15  
PS: Hari Nagar  
State Vs. Mukesh @ Vicky  
U/s 302/34 IPC

24.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
None for applicant/accused.

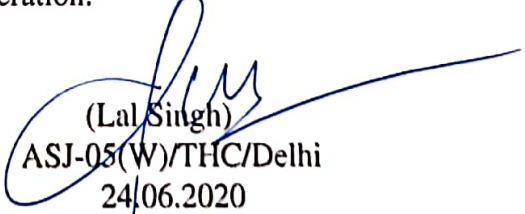
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

None has appeared for applicant/accused through VC.

In the application, neither phone number not email ID of counsel for the applicant/accused is mentioned.

Therefore, matter is adjourned for 26.06.2020.

Put up on 26.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24/06.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 129/2016  
PS Maya Puri  
U/s 394/398 IPC  
State Vs. Pankaj @ Danny

24.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video  
conferencing on Cisco Webex.  
None for the applicant/accused.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of bail.

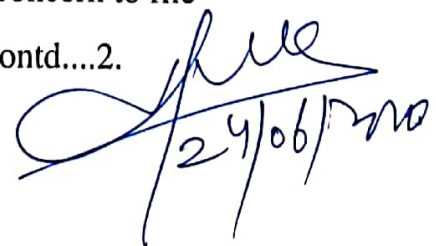
Report regarding conduct and custody period of the  
applicant/accused Pankaj Narjari @ Danny @ Nepali has been  
received from the Supdt., Central Jail No. 10, Rohini, Delhi, as per  
which, the applicant/accused is admitted in Jail on 05.04.2016 in FIR  
No. 129/2016 PS Maya Puri and his conduct is satisfactory.

Previous conduct report of the applicant/accused not  
received despite of directions.

Ld. Counsel for the applicant/accused is not picking the  
call to join the VC despite of several calls.

Therefore, issue Notice to the IO/SHO concern to file

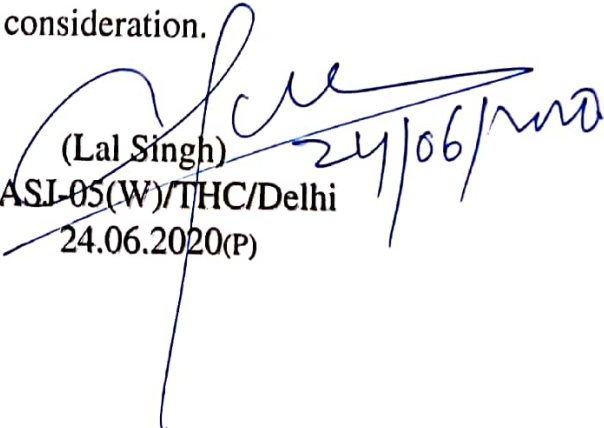
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24/06/20

: 2 :

report regarding previous involvement of the applicant/accused,  
returnable for 26.06.2020.

Put up on 26.06.2020 for consideration.

  
(Lal Singh)  
ASL-05(W)/THC/Delhi  
24.06.2020(P)  
24/06/2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI**

**FIR No. 887/2006  
PS Punjabi Bagh  
U/s 302/307 IPC  
State Vs. Satyawar @ Sonu & others**

24.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Gulab Chander Yadav, Id. Counsel for the applicant/accused Sanjay Lakra @ Sanjay Mundka through mobile phone of Reader as he could not connect through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Reply has been received on behalf of Insp. Pankaj Kumar.

Counsel for the applicant/accused intimated through phone on the phone of Reader that he is unable to connect through VC today as there is some network problem at his place.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 26.06.2020.

Put up on 26.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI  
FIR No. 428/2018  
PS Kirti Nagar  
U/s 302/201 IPC  
State Vs. Parvinder Singh @ Kallu

24.06.2020

This application has been received from the filing section as the trial of this case is stated to be pending in this Court.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Shubham Asri, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Issue Notice to the IO/SHO concerned to file reply to the above application as well as family circumstances of the applicant/accused, returnable for 29.06.2020.

Issue Notice to the concerned Jail Supdt. to file reply regarding medical status of the applicant/accused, returnable for 29.06.2020.

Put up on 29.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020(P)

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.114/19**

**PS: Punjabi Bagh**

**State Vs. Rahul**

**U/s 392/397/365/342/34 IPC**

24.06.2020

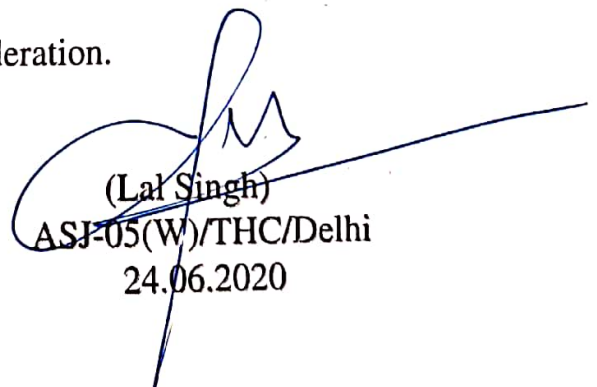
This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Baldev Singh Solanki, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Issue notice to IO/SHO concerned to file reply to the above application as well as to file report regarding previous involvement of applicant/accused, returnable for 29.06.2020.

Put up on 29.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020



(1)  
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.318/18

PS: Patel Nagar

State Vs. Jitender Singh @ Jeetu

U/s 307/186/353/147/148/149/34 IPC & 25/27 Arms Act

24.06.2020

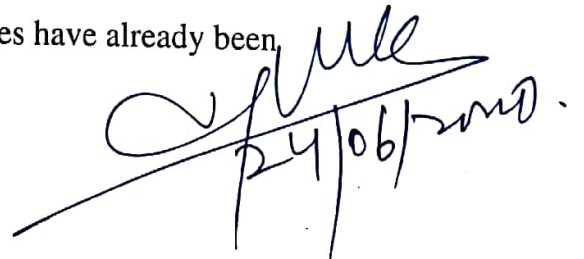
This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Prashant Yadav, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of applicant/accused for grant of interim bail on the ground of illness of mother of applicant/accused. He further submits that the father of the applicant/accused is handicapped and applicant/accused is also having three minor sisters. He further submits that the applicant/accused being the only son of his parents, there is no other person in the family of applicant/accused to look after the parents and minor sisters of applicant/accused. Ld. Counsel for the applicant/accused submits that till date 12 witnesses have already been

Page 1 of 3

  
24/06/2020

(2)

examined.

As per the report of SI Satyavir Singh, the medical documents of mother of the applicant/accused has been verified and same were found genuine and mother of the applicant/accused namely Smt. Bhagirathi Devi is at her home and very well and as per the verbal statement of doctor, the patient (mother of applicant/accused), has no corona symptoms.

Ld. Addl. PP has opposed the application on the ground that there is no urgency in this matter as the mother of the applicant/accused has no corona symptoms.

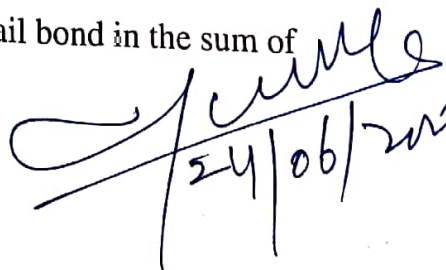
I have considered the above submissions and perused the file.

Alongwith the application, copy of order dated 28.05.2020 as passed by Ld. ASJ-02/West, has also been annexed vide which the bail application of applicant/accused was dismissed.

However, the present application was filed on behalf of applicant/accused for grant of interim bail regarding illness of mother of the applicant/accused and looking after his parents and three minor sisters. The medical documents as annexed alongwith application is reported to be genuine though, the mother of the applicant/accused has no corona symptoms.

Therefore, in view of the above facts & circumstances, the applicant/accused is granted interim bail for a period of 10 days from the date of release, subject to furnishing personal bail bond in the sum of

Page 2 of 3

  
24/06/2020

(3)

Rs.25,000/- with one surety in the like amount to the satisfaction of trial court/concerned MM/Duty MM.

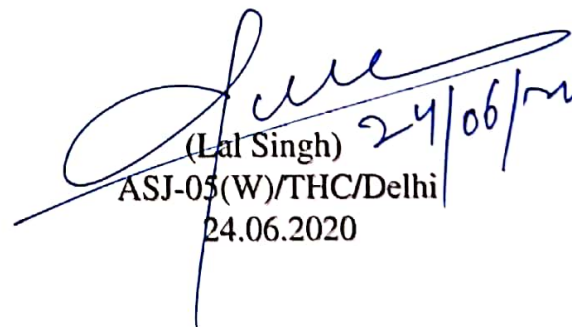
The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.

The interim bail application is accordingly disposed of.

Copy of this order be sent to concerned jail superintendent.

Copy of this order be given dasti, as prayed to Ld. Counsel for the applicant/accused.

  
(Lal Singh) 24/06/2020  
ASJ-05(W)/THC/Delhi  
24.06.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI

FIR No. 636/2019

PS Nihal Vihar

U/s 307/34 IPC & Section 25 Arms Act  
State Vs. Narender Sharma @ Akhtar

24.06.2020

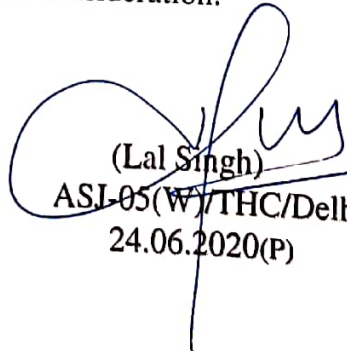
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video  
conferencing on Cisco Webex.  
Sh. Nitin Vashisht, Ld. Counsel for the applicant/  
accused through Video conferencing on Cisco  
Webex.

The present application has been filed on behalf of the  
applicant/accused Narender Sharma @ Akhtar for grant of interim bail for  
45 days.

Ld. Counsel for the applicant/accused submits that he has  
filed the present application for grant of interim bail on the medical ground  
of father of the applicant/accused as he has to undergo surgery.

Issue Notice to the IO/SHO concerned to verify the medical  
documents of father of the applicant/accused and file report on 29.06.2020.

Put up on 29.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020(P)

(1)  
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No. 695/15  
PS: Hari Nagar  
State Vs. Raman  
U/s 302/34 IPC

24.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Monty Singh, Ld. Counsel for the applicant/accused through VC.

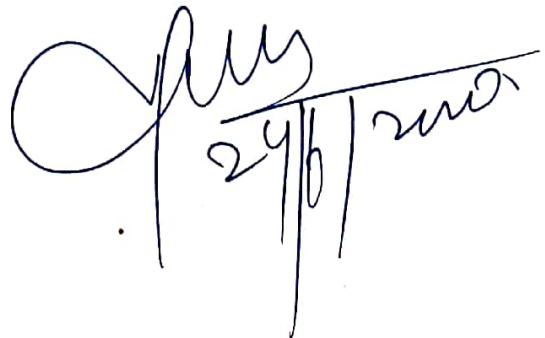
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply has been received on behalf of SI Shrikrishna P.S. Hari Nagar.

Ld. Counsel for the applicant/accused submits that the applicant/accused has filed the present application under the criteria laid down by Hon'ble HPC dated 18.05.2020.

However, perusal of reply as filed by SI Srikrishna shows that the applicant/accused has criminal antecedents and he is involved in four criminal cases and in a case of robbery he is already convicted. Moreover, the conduct report of applicant/accused has also been received

Page 1 of 2

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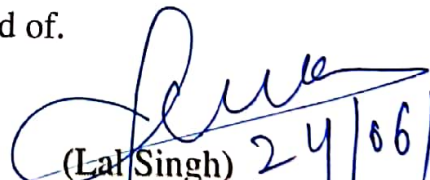
(2)

from Dy. Superintendent Central Jail No.3 and as per which the applicant/accused was awarded punishment in the jail for 11 times as mentioned in the report and his over all conduct is unsatisfactory. It is further mentioned in the report that as per the jail records, applicant/accused is convicted and punished in two cases i.e. FIR No.784/14 P.S. Maurya Enclave and FIR No.783/14 P.S. Maurya Enclave.

Thus, perusal of the above reports shows that present application does not fall under the criteria as laid down by Hon'ble HPC dated 18.05.2020.

Accordingly, the application u/s 439 Cr.P.C., as filed by applicant/accused for grant of interim bail is hereby dismissed.

Application is accordingly disposed of.

  
(Lal Singh) 24/06/2020  
ASJ-05(W)/THC/Delhi  
24.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.876/17**

**PS: Ranhola**

**State Vs. Sanjiv Sharma @ Neeru**

**U/s302/308/323/148/149/34 IPC**

24.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

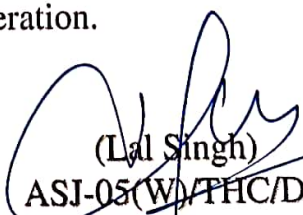
Present : Sh. M.A. Khan, Ld.Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. D.K. Pandey, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

In this case, despite of directions IO/SHO concerned has neither filed reply nor filed the verification report qua medical documents of wife of the applicant/accused Smt. Rita Sharma.

Issue notice to IO/SHO concerned to file report regarding verification of medical documents of wife of applicant/accused Smt.Rita Sharma as well as family circumstances of applicant/accused, returnable for 26.06.2020.

Put up on 26.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06.2020

(1)  
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.281/13  
PS: Uttam Nagar  
State Vs. Ajit  
U/s 302/34 IPC

24.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.N.L. Singh, Ld. Counsel for the applicant/accused through VC.

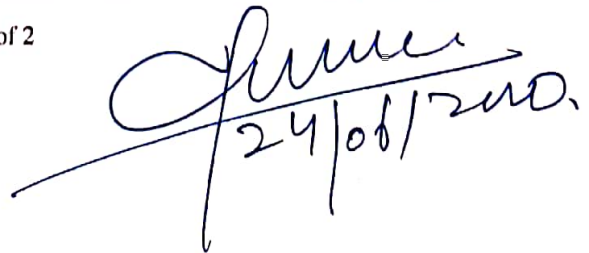
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail for a period of 45 days.

Ld. Counsel for the applicant/accused submits that accused is in custody in this case since the year 2013. He further submits that the present application falls under the criteria as laid down by the HPC of Hon'ble High Court.

Reply has been received from Inspector K.K. Mishra. Further, as per the reply of Inspector K.K. Mishra, the applicant/accused is not involved in any other case except this case as per SCRB record.

Report has been received from the Dy. Superintendent, Central Jail No.4 regarding conduct and custody period of applicant/accused Ajit and as per which accused Ajit is running in JC and his custody period in this case is from 28.05.2013 till date and his over all

Page 1 of 2

  
24/06/2020



(2)

conduct in the jail is satisfactory/good and no punishment ticket has been awarded to him in the jail till date.

Therefore, in view of the facts & circumstances as well as considering the report of Dy. Jail Superintendent and report of Inspector K.K. Mishra, the present application falls in the category as laid down vide minutes dated 18.05.2020 of HPC of Hon'ble High Court.

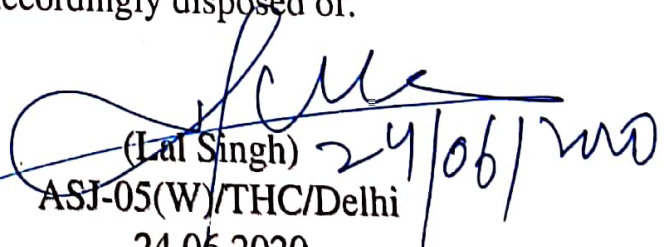
Therefore, accordingly the applicant/accused is admitted on interim bail for a period of 45 days from the date of his release, subject to furnishing personal bail bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of trial court/concerned MM/Duty MM.

The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.

Copy of this order be sent to concerned jail superintendent.

The interim bail application is accordingly disposed of.

  
(Lal Singh) 24/06/2020  
ASJ-05(W)/THC/Delhi  
24.06.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI

FIR No. 195/2018

PS Mianwali Nagar

U/s 307/34 IPC & Section 25/27 Arms Act

State Vs. Arjun

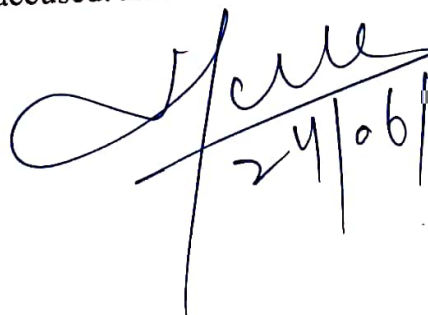
24.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Divanshu Sehgal, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that this application has been filed on behalf of the applicant/accused for grant of interim bail on the ground of medical condition of the mother of the applicant/accused. He further submits that parents of the applicant/accused are residing alone and there is no other person to take care of them. He further submits that mother of the applicant/accused is asthmatic patient and there is no one to take her to hospital.

Ld. Addl. P.P. for the State has opposed the above application on the ground that the father of the applicant/accused also resides alongwith mother of the applicant/accused, who can take care of the mother of the applicant/accused. Ld.Addl.P.P.for the State also submits

  
24/06/2020 Contd.....2.

: 2 :

that brother of the applicant/accused may also come to the residence of the parents of the applicant/accused to take care of them.

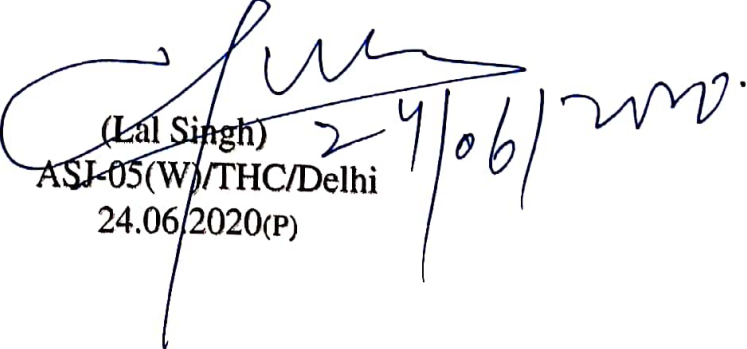
IO in his reply mentioned that as per inquiry, the parents of the applicant/accused live alone and both are aged about 50 years and further the mother of the applicant/accused namely Smt.Kailash Devi is taking regular medication for her different diseases like T.B and Asthma. It is also stated in the reply that accused has committed several serious offences time and again and hence, the bail application of the applicant/accused is vehemently opposed.

In view of above facts & circumstances as well as considering the reply of the SI Ritu Raj, wherein it is mentioned that there are many other cases registered against the applicant/accused and moreover, mother of the applicant/accused is residing alongwith her husband i.e. father of the applicant/accused.

Moreover, applicant/accused has one more brother namely Shyam, though he is not stated to be residing at present with his parents, but the parents may take his assistance also.

Accordingly, no ground is made out at this stage for grant of interim bail. Hence, the application is dismissed.

Accordingly, the application u/s 439 Cr.P.C. stands disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06/2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 42/2019  
PS Patel Nagar  
U/s 302/307 IPC  
State Vs. Deepak Kishore Rai**

24.06.2020

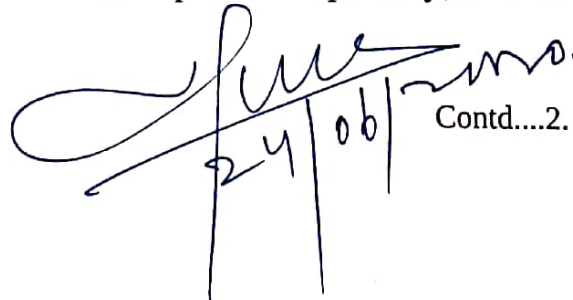
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh. Prashant Yadav, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Deepak Kishore Rai for grant of interim bail.

Reply to the above application already received, as filed on behalf of SI Kamal Sharma.

The present application has been filed on medical ground on behalf of the applicant/accused.

Report regarding medical status of the applicant/accused has been received through Dy. Supdt., Central Jail No.3, Tihar, Delhi alongwith the Medical Status report as given by Dr. Akash Narade, Medical Officer, Central Jail hospital & dispensary, Central Jail No.3, Tihar, Delhi.

  
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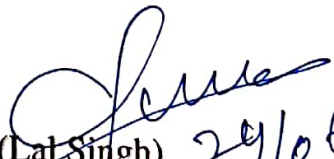
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As per medical report, the present general condition and vitals of the inmate are stable and satisfactory and he will be reviewed<sup>ed.</sup> by Jail Visiting Sr. Resident Surgery from DDU hospital on his next date of visit on 26.06.2020.

As per previous involvement report also, the applicant/accused is involved in one another case apart from the present case.

The present application has been filed on the ground of medical of the applicant/accused, however, the medical report as received from the concerned doctor from Tihar Jail shows that the general condition of the applicant/accused is satisfactory. Hence, no ground of bail is made out at this stage on medical ground.

Accordingly, the present application u/s 439 Cr.P.C. stands dismissed.

  
(Lal Singh) 24/06/2020  
ASI-05(W)/THC/Delhi  
24.06.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.281/13  
PS: Uttam Nagar  
State Vs. Ajeet  
U/s 302/34 IPC

24.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. N.L. Singh, Ld. Counsel for the applicant/accused through VC.

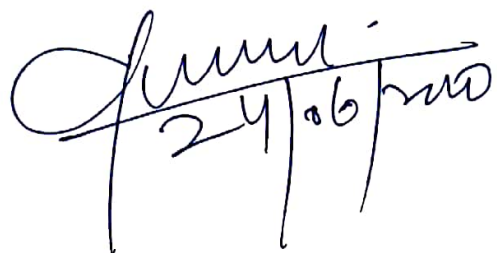
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail as filed from jail through DLSA.

On 22.06.2020, this case was taken up, however, on that day case could not be heard through VC as in the file of the application neither mobile number nor email ID of the jail visiting counsel or remand counsel was mentioned.

In this case, one more application u/s 439 Cr.P.C., was filed by the applicant/accused through private counsel and same is also listed today.

At this stage, Sh. R.R. Jha, Ld. Remand Counsel for applicant/accused submits that since the applicant/accused has filed another application u/s 439 Cr.P.C., for grant of interim bail, hence, he is

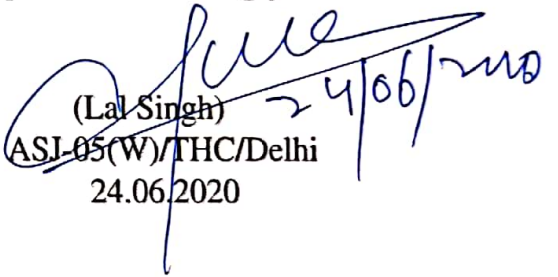
Page 1 of 2

  
24/06/2020

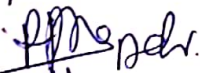
withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as the submission of Ld. Remand counsel for applicant/accused, the present application u/s 439 Cr.P.C., is dismissed as withdrawn.

Application u/s 439 Cr.P.C., is disposed of accordingly.

  
(Lal Singh) 24/06/2020  
ASI-05(W)/THC/Delhi  
24.06.2020

I withdraw the present application as accused engaged Pvt. counsel.

  
R.R. Jha  
Legal Aid Counsel  
Enrol. No. D/2113/1999  
(m). 9810595543.

Page 2 of 2

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.195/18

PS: Mianwali Nagar

State Vs. Pankaj @ Dinesh

U/s 307/34 IPC & Section 25/27/54/59 Arms Act

24.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. R.R. Jha, Ld.Remand counsel for the applicant/accused.

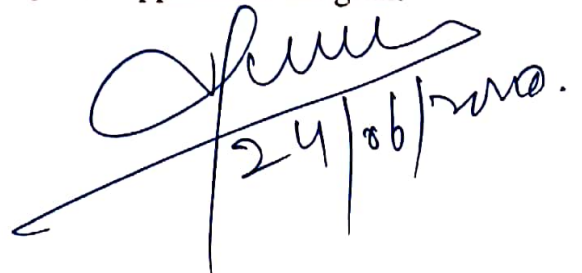
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail from jail through Divya Malhotra, Jail Visiting Advocate, DLSA.

Thereafter, on 09.06.2020 and 12.06.2020, Sh. Rajan Bhatia, Ld. Remand Advocate from DLSA appeared for applicant/accused and after that on 17.06.2020 Sh. R.R. Jha, Ld. Remand Advocate from DLSA appeared for applicant/accused.

The present applicant/accused has also filed similar application u/s 439 Cr.P.C., for grant of interim bail through private counsel Sh. Indu Bhushan Vimal and same is listed today.

At this stage, Sh. R.R. Jha, Ld. Remand counsel submits that since the applicant/accused has also filed a separate application for grant

Page 1 of 2

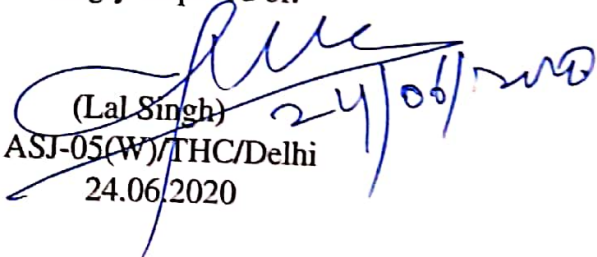
  
24/06/2020



of interim bail through private counsel and hence, he is withdrawing the present application as filed from jail on behalf of applicant/accused through DLSA and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Remand counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application u/s 439 Cr.P.C., is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
24.06/2020

I withdraw the present application as accused has engaged prt-counsel,

  
R.R. Jha

R.R. Jha Remand Advocate

Enrol No D/2113/1999

Con. 9810595543.

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 827/2014

PS Mianwali Nagar

U/s 328/384/364A/120B/34 IPC

State Vs. Shiv Kumar @ Shiva

24.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh. Deepak Sharma, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.  
IO/SI Mahender Prakash in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

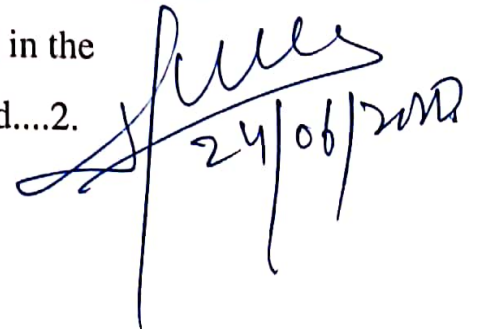
IO has filed reply to the above application alongwith previous involvement report of the applicant/accused.

Report regarding conduct of the applicant/accused Shiv Kumar @ Shiva has been received from Addl. Jail Supdt., Central Jail No.2, Tihar, Delhi.

Heard.

Ld. Counsel for the applicant/accused submits that the present application has been filed by the applicant/accused for grant of interim bail for 45 days as the applicant/accused falls in the

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category as laid down by the HPC of the Hon'ble High Court of Delhi dt. 18.05.2020. He further submits that earlier also, the applicant/accused was also granted interim bail on medical ground and the applicant/accused has surrendered on 15.06.2020. He further submits that there is no other case against the applicant/accused. Ld. Counsel for the applicant/accused further submits that the applicant/accused is in J.C. since 06.11.2014.

IO in his reply mentioned that there is no other case registered against the applicant/accused except the present one.

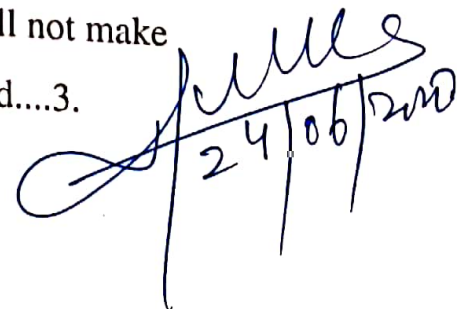
Report has been received from the Addl. Supdt., Central Jail no.2, Tihar, Delhi, as per which, as per record, the applicant/accused Shiv Kumar @ Shiva has undergone custody of 05 years, 05 months and 09 days in this case and during his custody in Jail, his conduct was found to be satisfactory.

In view of the above facts & circumstances, the present application deserves to be allowed.

Accordingly, the applicant/accused is admitted to interim bail for the period of 45 days from the date of his release, subject to furnishing personal bail bond in the sum of Rs.25,000/- (Rupees twenty five thousand only) with one surety in the like amount to the satisfaction of the Trial Court/concerned MM.

It is directed that the applicant/accused shall not make

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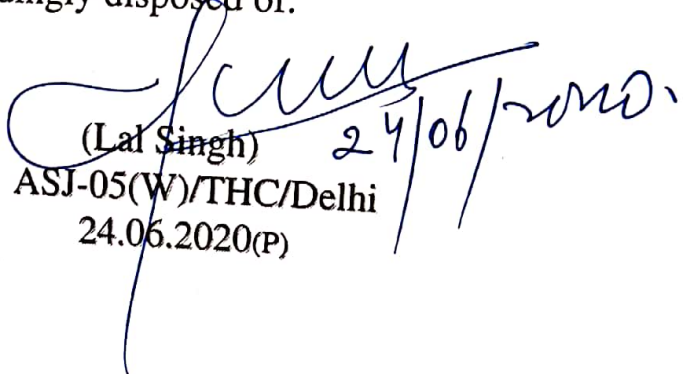
: 3 :

any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail. Further the applicant/accused shall not change his address without prior permission of this Court.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application is accordingly disposed of.

  
(Lal Singh) 24/06/2020  
ASJ-05(W)/THC/Delhi  
24.06.2020(P)